# Bill No. 111 of 2024

## THE BILLS OF LADING BILL, 2024

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#### BILL

to make provisions for the transfer of rights of suit and all liabilities to the consignee named in a bill of lading and every endorsee of a bill of lading, to whom the property in the goods mentioned in the bill of lading shall pass, upon or by reason of a consignment or an endorsement, and for matters connected therewith or related thereto.

WHEREAS by the custom of merchants, a bill of lading of goods being transferable by endorsement, the property in the goods may thereby pass to the endorsee, but nevertheless all rights in respect of the contract contained in the bill of lading continue in the original shipper or owner;

AND WHEREAS it is expedient that such rights should pass with the property;

AND WHEREAS it frequently happens that the goods in respect of which bills of lading purport to be signed have not been laden on board;

AND WHEREAS it is proper that such bills of lading in the hands of a *bona fide* holder for value should not be questioned by the master or other person signing the same, on the ground of the goods not having been laden as aforesaid.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

Short title and commencement.

Rights under

vest in consignee or

endorsee.

bills of lading to

- 1. (1) This Act may be called the Bills of Lading Act, 2024.
- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
- 2. Every consignee of goods named in a bill of lading and every endorsee of a bill of lading, to whom the property in the goods therein mentioned shall pass, upon or by reason of such consignment or endorsement, shall have transferred to and vested in him all rights of suit, and be subject to the same liabilities in respect of such goods as if the contract contained in the bill of lading had been made with such consignee or endorsee.

Right of stoppage in transit or claims for freight not to be affected.

Bill of lading in

consignee, etc.,

hands of

conclusive evidence of

shipment as

etc.

against master.

- 3. Nothing contained in this Act shall prejudice or affect—
  - (a) any right of stoppage in transit; or
  - (b) any right to claim freight against the original shipper or owner; or
- (c) any liability of the consignee or endorsee by reason or in consequence of his being such consignee or endorsee, or of his receipt of the goods by reason or in consequence of such consignment or endorsement.
- **4.** (1) Every bill of lading in the hands of a consignee or endorsee for valuable consideration, representing goods to have been shipped on board a vessel, shall be conclusive evidence of such shipment as, against the master or 20 other person signing the same, notwithstanding that such goods or some part thereof may not have been so shipped:

Provided that the master or other person so signing may exonerate himself in respect of such misrepresentation, by showing that it was caused without any default on his part, and wholly by the fraud of the shipper, or of the holder, or 25 some person under whom the holder claims.

- (2) Nothing in sub-section (1) shall apply where the holder of the bill of lading shall have had actual notice at the time of receiving such bill of lading that the goods had not been laden on board.
- **5**. The Central Government may give such directions, as it may deem 30 necessary, for carrying out all or any of the provisions of this Act.

Power of Central Government to give directions.

**6**. (1) The Indian Bills of Lading Act, 1856 is hereby repealed.

9 of 1856.

Repeal and savings.

- (2) Notwithstanding the repeal of the Act referred to in sub-section (1), it shall not affect,—
  - (a) the previous operation of the Act so repealed or anything done or 35 any action taken or purported to have been or taken or suffered thereunder under the Act so repealed; or
  - (b) any right, privilege, obligation or liability acquired, accrued or incurred under the Act so repealed; or

- (c) the operation of any rule, notification, order, notice or direction issued, or exemption granted thereunder, in so far as it is not inconsistent with the provisions of this Act, and shall be in force until it is repealed or superseded under the corresponding provisions of this Act; or
- (d) any penalty incurred in respect of any contravention under the Act so repealed; or
- (e) any proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty as aforesaid, and any such proceeding or remedy may be instituted, continued or enforced, and any such penalty may be imposed as if that Act had not been repealed;
- (f) the reference made to the repealed Act under any other legislation, rule, order, or any other legal instrument and any such reference shall, in so far as it is not inconsistent with the provisions of this Act, be construed as a reference to this Act or its corresponding provisions.
- (3) Without prejudice to the provisions of sub-section (2), the provisions of 15 10 of 1897. section 6 of the General Clauses Act, 1897 shall apply with regard to the effect of repeal.

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#### STATEMENT OF OBJECTS AND REASONS

The Indian Bills of Lading Act, 1856 (the said Act) was enacted to amend the Law relating to Bills of Lading with a view to address two aspects, namely,—

- (a) transferring of all rights in respect of the contract contained in the bill of lading along with the property to the consignee or endorsee of the bill of lading; and
- (b) ensuring that a transferred bill of lading in the hands of a bona fide holder be treated as conclusive evidence of the goods being laden on board.
- 2. Since endorsement of rights over bills of lading is an important aspect of its use in carriage of goods by sea, the provisions of the said Act have extensive commercial applicability and is crucial to determine the transfer of rights of suit and liabilities to endorsees and consignees to whom any bill of lading has been transferred.
- 3. Though the substantive aspects of the said Act continue to remain relevant, being a pre-independence statute, it is imperative that the provisions of the said Act require to be revisited without changing the substance or spirit of the said Act, so as to bring it in line with modern legislations in order to facilitate simplification and ease of understanding. Further, a new provision is proposed to be incorporated to empower the Central Government to issue directions to carry out the provisions of the proposed legislation.
- 4. Accordingly, it is proposed to repeal and reenact the said Act with a new legislation and for the said purpose, to introduce the Bills of Lading Bill, 2024 in Parliament.
  - 5. The Bill seeks to achieve the above objectives.

New Delhi; *The 6th August*, 2024.

SARBANANDA SONOWAL.

### LOK SABHA

# BILL

to make provisions for the transfer of rights of suit and all liabilities to the consignee named in a bill of lading and every endorsee of a bill of lading, to whom the property in the goods mentioned in the bill of lading shall pass, upon or by reason of a consignment or an endorsement, and for matters connected therewith or related thereto.